



2026:AHC:40492-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2907 of 2026

Prachi Vishwakarma And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jai Prakash Prasad, Manoj Kumar
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioners, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that investigation in the instant case has already been concluded and final report has been submitted in favour of the petitioner no. 2.
3. Learned counsel for the petitioners could not dispute the aforesaid facts and states that he does not intend to further press the writ petition and seeks to withdraw it.
4. In view of the statement made, this writ petition is dismissed as withdrawn.

February 23, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)